



W.P.No.11610 of 2024

IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED: 03.06.2024

CORAM

THE HONOURABLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

**W.P.No.11610 of 2024**  
**and W.M.P.No.12705 of 2024**

M/s.Salim Enterprises,  
Shop No.G6/79,  
Shyam Lal Marg,  
Daryaganj, New Delhi-110 002,  
Represented by its Proprietor,  
Mr.Mohd. Rafiq.

... Petitioner

-VS-

1.The Commissioner of Customs,  
Chennai II Import Commissionerate,  
Custom House, No.60, Rajaji Salai,  
Chennai 600 001.

2.The Additional Commissioner of Customs (Gr-5),  
Chennai II Import Commissionerate,  
Custom House, No.60, Rajaji Salai,  
Chennai 600 001.

3.The Deputy Commissioner of Customs (Gr-5),  
Custom House, No.60, Rajaji Salai,  
Chennai 600 001.

... Respondents

**PRAYER:** Writ Petition is filed under Article 226 of the Constitution of



W.P.No.11610 of 2024

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India, to issue a Writ of Mandamus, directing respondents 1 to 3 herein to forthwith release the various models of Secondhand Highly Specialized Equipment namely used Digital Multifunction Print, Copying & Scanning Machines, numbering 115 units imported by the petitioner under Bill of Entry No.2824407 dated 31.03.2024 on assessment and collection of the applicable customs duties leviable on the said goods by computing the said duties on the enhanced value, as appraised by the DGFT approved Chartered Engineers M/s. Perfect Chartered Engineers & Surveyors in their report Certificate No.PER/CEC/IMP/SEA-025/2024-2025 dated 10.04.2024.

For Petitioner : Mr.N.Viswanathan

For Respondents : Mr.G.Meganathan,  
Junior Standing Counsel

**ORDER**

This matter pertains to the import of second hand digital multifunction printing and copying machines.

2. Both learned counsel for the petitioner and learned junior standing counsel for the Customs Department submit that a batch of writ petitions



W.P.No.11610 of 2024

pertaining to the same goods were disposed of by order dated 23.11.2023 in

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W.P.Nos.29673 of 2023 batch. They further submit that this writ petition

may also be disposed of on the same terms.

3. The operative portion of the order of this Court in the above mentioned batch is as under:

*“(i) W.P.Nos.28817 and 30506 of 2023 are disposed of directing the petitioners to cause reply to the show cause notice issued to them and the respondent department is directed to consider the same and pass necessary orders within a stipulated time. As far as release of goods is concerned, the same shall be released provisionally.*

*(ii) W.P.Nos.29673, 27544, 27547, 27548, 28115, 28119, 29678, 29680, 29684 of 2023 & 30490, 30492, 30495, 30496, 30498, 30500, 30501 & 30503 of 2023 are allowed and the following order is passed:*

*(a) That there shall be a direction to the respondents to consider the plea of the petitioners to release the goods by way of provisional release on condition that, the petitioner shall pay/deposit the enhanced duty amount. On receipt of such enhanced duty amount paid by the petitioners, the goods*



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W.P.No.11610 of 2024

*in question shall be released within a period of three (3) weeks thereafter.*

*(b) For payment of such duty, quantification shall be made by the Customs forthwith within one (1) week from the date of receipt of a copy of this order. On receipt of such quantification, the payment shall be immediately made by the petitioners and on receipt of the payment in entirety, the goods shall be released as indicated above at the outer limit of three (3) weeks.*

*(c) It is made clear that this order will not stand in the way for Customs Department to go ahead with the further proceedings including the adjudication in the manner known to law.*

*(d) It is further made clear that in the earlier interim order passed in a related writ petitions by an another Division Bench of this Court, that demurrage charges till date for the goods was directed to be considered for waiver. In this regard, if any application is filed by the petitioners seeking such a waiver of demurrage charges, the same shall be considered and decided by the respondents objectively.”*

4. W.P.No.11610 of 2024 is disposed of on the same lines.

Consequently, W.M.P.No.12705 of 2024 is closed. There shall be no order



as to costs.

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W.P.No.11610 of 2024

**03.06.2024**

Index : Yes / No  
Internet : Yes / No  
Neutral Citation: Yes / No

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To

- 1.The Commissioner of Customs,  
Chennai II Import Commissionerate,  
Custom House, No.60, Rajaji Salai,  
Chennai 600 001.
- 2.The Additional Commissioner of Customs (Gr-5),  
Chennai II Import Commissionerate,  
Custom House, No.60, Rajaji Salai,  
Chennai 600 001.
- 3.The Deputy Commissioner of Customs (Gr-5),  
Custom House, No.60, Rajaji Salai,  
Chennai 600 001.

**SENTHILKUMAR RAMAMOORTHY,J**

5/6



WEB COPY

W.P.No.11610 of 2024

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W.P.No.11610 of 2024  
and W.M.P.No.12705 of 2024

03.06.2024